

Joint venture for Barmer refinery

†863. SHRI ASHK ALI TAK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) by when the Ministry would authorize/designate a Joint venture company which is to be created for establishing Rajasthan Refinery, in case of shortage in process of produced crude and crude production from Barmer to get supply of imported crude oil through Barmer-Salaya pipeline; and

(b) the manner of help which the Central Government would provide to Rajasthan refinery project in series of relaxation especially in Excise Duty ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Government has accorded its approval on 20.9.2013 to Hindustan Petroleum Corporation Ltd to set up 9 MMTPA Refinery-cum-Petrochemical Complex in Barmer District of Rajasthan in collaboration with Government of Rajasthan. HPCL has incorporated a Joint Venture Company namely, HPCL Rajasthan Refinery Limited (HRRL) to implement the project. HRRL will be required to import necessary crude only after the construction of the project is completed and at the time of commencement of commercial production. At present, the mechanical construction of the project has not started.

(b) No exemption in Excise Duty has been provided by Central Government for the proposed Rajasthan Refinery.

Reduction of quarterly quota of Kerosene oil of States

†864. SHRI MAHENDRA SINGH MAHRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Ministry is aware that the quarterly quota of Kerosene oil has been reduced in some States of the country;

(b) if so, the quantum-wise and State-wise details of quota reduced;

(c) whether the Ministry is aware that due to non-availability of Kerosene oil in the distant rural areas of the State of Uttarakhand, people are forced to live in darkness; and

(d) if so, whether the Minister would restore the previous quota of Uttarakhand and if not, the reasons therefor ?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Yes, Sir, Quota of PDS Kerosene is rationalized based on various factors, such as increase in Domestic LPG/PNG connections, non-lifting of PDS Kerosene quota by the concerned States/UTs in earlier years and cap on the per capita PDS Kerosene allocation for non-LPG and non-PNG population.

(b) State/UT-wise detail of quota of PDS Kerosene reduced is given in the Statement (*See below*).

(c) and (d) PDS Kerosene supplies to Kerosene dealers are done on Ex-MI (Marketing Installation) basis by Public Sector Oil Marketing Companies (OMCs). Further distribution of PDS Kerosene within the State to the ration card holders through ration shops/retailers is controlled and monitored by the State Government. As on 07.07.2014, there are no reported shortage of Kerosene in the country including the State of Uttarakhand.

The Government has made the SKO allocation to States/UTs after rationalization. While the requests of various State Governments including Uttarakhand for restoration of their Kerosene Quota have not been acceded to, the Government has, however, decided to allow the States/UTs to draw one month quota of PDS Kerosene at non-subsidized rates during each financial year *w.e.f.* 2012-13 for special needs.

Statement

*State/UT-wise details of reduction of quarterly quota of Kerosene oil of States
(in KL)*

Name of States/UTs	Allocation for the year 2012-13	Allocation for the year 2013-14
1	2	3
A & N Islands	7236	6912
Andhra Pradesh	465996	465996
Arunachal Pradesh	11556	11479
Assam	328152	327966
Bihar	817212	814068
Chandigarh	3960	3528
Chhattisgarh	186240	180072
D & N Haveli	2280	2280
Daman and Diu	912	876
Delhi **	53904	53424

1	2	3
Goa	5460	5244
Gujarat	673584	673416
Haryana	95076	91260
Himachal Pradesh	25140	24660
Jammu and Kashmir*	94698	94698
Jharkhand	269988	268704
Karnataka	522888	522888
Kerala	125196	120192
Lakshadweep	1008	1008
Madhya Pradesh	625980	625668
Maharashtra	945720	730464
Manipur	25344	24967
Meghalaya	25944	25944
Mizoram	7836	7800
Nagaland	17100	17100
Orissa	399768	398988
Puducherry	4668	4440
Punjab	103884	90132
Rajasthan	510960	508764
Sikkim	6348	6348
Tamil Nadu	482244	348696
Tripura	39180	39180
Uttar Pradesh	1592148	1590000
Uttarakhand	37932	36168
West Bengal	964464	963528
TOTAL ALLO./ REDUCTION	9480006	9086858

* Allocation for Jammu and Kashmir include separate allocation of 4626 KL made for Laddakh Region on yearly basis.

*** Allocation of Delhi is based on approved allocation. Allocation for Delhi has been reduced to 'Zero' effective 3rd Quarter of 2013-14.

Impact of crisis in Iraq on crude oil prices

865. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether it is a fact that crude oil prices are likely to go up in view of the political crisis in Iraq in view of occupation of several major oil wells by the ISIS;